

ITEM NO.24

COURT NO.10 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016
(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court Of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. Vijay Kumar Pandita, Adv.

Mr. Giridhar G. Upadhyay, Adv.

Ms. Vinita G. Upadhyay, Adv.

Mr. J.P. Tripathi, Adv.

Ms. Asha Upadhyay, Adv.

For Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

It is reported that the efforts for mediation have
failed.

Post this matter for final hearing after two months.

In the meantime, learned counsel for the parties are
directed to file additional documents and complete the pleadings.

[RENU DIWAN]

[SUKHBIR PAUL KAUR]

ASSISTANT REGISTRAR

A.R.-CUM-P.S.